

(ii) All cable TV operators should be licenced and no, cable TV operation should be directed- to set up cable TV network- in any Group Housing, Co-operative Housing Society etc. except after prior approval of the competent, authority;;

(ii) Cable TV operators should be required to give an undertaking that is case" they show the unauthorised or pirated cassettes on their network timr- licences would be immediately cancelled/Suspended in addit on to any of the' other liabilities accruing under the- law.

Theses recommendations are (being; examined by the Committee constitu. ted to study the various aspects of the- cable TV network and antenna system in the country.

#### Border disputes between states

\*209 SHRI BHADJKESWAR BURA-GOHAIN: Will the Minister of HOME AFFAIRS be pressed? to state:

(a) whether Government are aware of the longpending border disputes between Assaau-Nagsland, Assam-Aru\_ nachal Pradesh and Assam-Meghalaya; and

(d) if so, what steps have been taken By Government to settle- these disputes?

THE MINISTER OF HOME AFFAIRS (SHRI MUFTI MOHAMMED SAYEKD);..

(a) Yes, Sir.

(b) The Central Government have. been of the view that such disputes can be- settled by the State Govern-ments. concerned through discussions aud in a spimt of goodwill and mutual cooperation. The Central Government have been willing to make assailable? their good offices to the States for this pur'pase;

Msanwhile, the Government of Assam nave taken the disputes bet. ween them and the Governments of Nagaland and Arunachal Pradesh to

the Supreme Court where they are presently pending.

#### Subsidies provided to J&K

\*210. SHRI PRAMOD MAHAJAN: SHRI VIREN J. SHAH:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) what was the total amount that had been spent by Government for providing various subsidies to Jammu and Kashmir from April 1 1948 till March 31, 1989;

(b) whether Government's attention has been drawn to an article that appeared in 'India Today' dated April 30, 1990 to the effect that Rs. 70.000/- crores in subsidies have been provided to Jammu- and Kashmir; apart from the blood of Indian soldiers;

(c) whether the National Flag and Emblem Act, 1953 is applicable to Jammu and Kashmir;

(d), if not, the reasons therefor;.

(c) the number of instances of the violation of the above Act brought to the notice of Government) during 1988-89 and. 1989r90; and

(f) if so, what action Government propose to take in the matter?

THE MINISTER OF HOME AFFAIRS (SHRI MUFTI MOHAMMED SAYEED):

(a) and (b) Information is being collected. Sacrifices made by the Indian soldiers and others, including people of Jammu & Kashmir, in defending the country's territorial integrity are well-known.

(c) The Emblem and Names (Prevention of Improper Use) Act, 1350 and the Prevention of Insults to National Honour Act., 1071 are applicable throughout the country..

(d) Does not arise.